

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

7

OA 1547/93

New Delhi, this the 24th day of Nov. 1998.

HON'BLE MR RATAN PRAKASH, MEMBER (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Sh. Harish Kumar S/o Sh. Charan Lal
C/o Sh. Ashok Kumar, 224/1, Railway
Colony, Delhi Kishan Gang, Delhi
Administration 15, Alipur Road, Delhi

--APPLICANT

(By Advocate; Sh. P.M. Ahlawat)

- Vs -

1. Union of India through
the General Manager, Northern Railway
Baroda House, New Delhi
2. The Divisional Railway Manager
Northern Railway, Ferozepur Cant.

--RESPONDENTS.

(By Advocate; None)

ORDER (Oral)

By Hon'ble Shri Ratan Prakash, Member (J)

Learned counsel for applicant states that he has been informed by the applicant after filing of this OA, that he has since been appointed as Health Inspector. The applicant, therefore, does not want to press this OA further. However, the learned counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh OA, if need be. The request is allowed as prayed for.

2. The OA is dismissed as withdrawn with no order as to costs.

(K. Muthukumar)
Member (A)

CC.

(Ratan Prakash)
Member (J)